

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2056/2007

Date 06/11/2007

Assistant Registrar
C.E.S.T.A.T. New Delhi

To :
M/S COMBI ORGANO CHEM PVT. LTD.
33-DSIDC SHEDS, SCHEME-II, OKHLA INDL. AREA,
PHASE-II, NEW DELHI

M/S COMBI ORGANO CHEM PVT. LTD.

Appellant

Vs

C.C.E. DELHI II


Respondent

I am directed to transmit herewith a certified copy of Final order No. 531/07-EX, dated 18-10-07
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. DELHI II
C.R. BUILDING, I.P. ESTATE, NEW DELHI 110002
2. Adv. / Consult
MR.NAVEEN MULLICK
B-388, MERA BAGH, NEW DELHI-63.
3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL**
West Block No.2, R.K. Puram, New Delhi-110066.
Principal Bench, New Delhi

COURT NO. II
Excise Appeal No. 2056 of 2007

[Arising out of the Order-in-Appeal No. 08/CE/DLH/2007 dated 21/02/2007 passed by The Commissioner of Central Excise (Appeals), Delhi-II.]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President

Hon'ble Mr. P. Karthikeyan, Member (Technical)

1. Whether Press Reporters may be allowed to see: the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?

2. Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?

3. Whether their Lordships wish to see the fair : copy of the order?

4. Whether order is to be circulated to the : Department Authorities:

M/s Combi Organo Chem Pvt. Ltd.

Appellant

Versus

CCE, Delhi – II

Respondent

Appearance

Shri Naveen Mullick, Advocate - for the appellant.

Shri C.S. Rajput, Authorized Representative (DR) - for the respondent.

CORAM: **Hon'ble Shri S.S. Kang, Vice President**
Hon'ble Shri P. Karthikeyan, Member (Technical)

DATE OF HEARING : 18/10/2007.

Final Order No. 531/2007EX Dated: 18-10-2007

Per. S.S. Kang :-

The Tribunal vide stay order dated 08/08/07 directed the applicant to deposit the whole of the amount of duty. The appellant had not complied with the said order, therefore, the appeal is dismissed for non-compliance of provision of Section 35F of Central Excise Act.

(Dictated and pronounced in the open court)

(S.S. Kang)
Vice President

(P. Karthikeyan)
Member (Technical)

PK